## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.94/(MAH)/2014 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: Mr. Purshotam V. Raheja

V/s. M/s. Ottokar Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Shrivardhan Deshponde	Adv. (Desai & Diwanji)	D
	for Respondents Ranjeer . P. Cawallis 1/6 th Ranjet d, to	AU	Unij
	KUNAL MEHA ill Kujradu	Adv	W
	for P		

## Order

## C.P. No. 94/397-398/CLB/MAH/2014

- 1. Both sides are present
- 2. During discussions it has been informed that C.A. is pending for disposal.
- 3. The Registry is directed to trace all those applications and put up for hearing alongwith C.P.
- 4. Let the C.P.(s) be put up for hearing on 17.11.2016
- 5. Next date of hearing is duly communicated to both the sides in the court.

sd/-

Dated: 15.09.2016

Shri M.K. Shrawat

Member (Judicial)